

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) No complaint, regarding marking of cases to Government counsel, has been received by this Ministry either from any panel counsel or from any of the offices such as Prime Minister's Office, President's Secretariat, Central Vigilance Commission against the officer in charge of litigation who does the marking in Delhi High Court or the Central Administrative Tribunal, Principal Bench, Delhi.

(d) The empanelment/extension of term of the panel counsel for Delhi High Court and CAT, Principal Bench, Delhi is made on the recommendation of a Committee constituted for the purpose of preparing panel. The panel is prepared by the Committee after scrutinizing bio-data of the aspiring advocates followed by interview/interaction and after reviewing the performance of the existing counsel.

(e) On the basis of the recommendations of the Committee, the Central Government has:

- (i) extended/empanelled 180 counsel in Delhi High Court and 40 counsel in CAT, Principal Bench, Delhi after reviewing the workload of litigation;
- (ii) not extended the term of engagement of 112 existing panel counsel in Delhi High Court and 10 existing panel counsel in CAT, Principal Bench, Delhi; and
- (iii) upgraded 8 Central Government Counsel to Senior Panel Counsel.

Clearing of arrears in courts

2260. SHRI DEVENDER GOUD T: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the definition of what constitutes 'arrears' as far court cases are concerned;

(b) the manner in which Ministry is planning to reduce the number of cases assigned to each bench which has gone up from 11,573 cases in 2008-09 to 12,276 in 2009-10;

(c) what are the reasons that spite of all quarters of the society demanding for sitting extra hours, the courts are not honouring this request; and

(d) the special efforts the Ministry has made or going to make to see that courts sits for longer hours and reduce their holidays?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) There is no formal definition of what constitutes 'arrears' as far court cases are concerned. However, cases pending for more than one year are treated as 'arrears' by the Supreme Court.

(b) to (d) Disposal of pending cases in courts is within the domain of the Judiciary. Government has no role to play in assignment of cases by High Courts to its benches. The Delhi High Court in its Biennial Report 2008-2010 has mentioned that 11,573 average number of cases were dealt per bench during the year 2008-09 and 12,276 average number of cases were dealt per bench during the year 2009-10. It indicates that the workload per bench in the High Court has increased.

As regards devoting more time for disposal of cases, the Law Commission of India in its 230th Report *inter alia* recommended for curtailing vacations in higher judiciary and extension of court working hours by half an hour. The Report has been sent to all the High Courts as the matter falls in their domain.

Itra (Perfume) industry in Kannauj

2261. SHRI MOHAMMED ADEEB: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of problems being faced by the Itra (perfume) industry in Kannauj, Uttar Pradesh;

(b) the requests and demands made by the Industry for its survival and proper growth; and

(c) the action/being taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI K. H. MUNIAPPA): (a) and (b) The itra (perfume) industry in Kannauj are facing shortage of raw materials including Sandalwood oil, technology and quality control problems. There is also lack of standardization for attar. The industry needs modernization in terms of processing & packaging. There is marketing problems due to high cost of material produced by the industry and competition with the synthetic chemical perfume. The industry has been requesting solution to these problems.

(c) Some of the support measures taken by the Government for the itra (perfume) industry under various schemes are as under: